



FORM No. - 4

See Rule (12)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CUTTACK BENCH

ORDER SHEET

Original

Application No. 254 of 2003

Applicant(s) D. C. Pradhan Respondent(s) Union of India

Advocate for Applicant(s) M. P. K. Teng Advocate for Respondent(s)

N. Panda
A. R. Swain
G. Mohanty

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

2. P. O. for Rs. 50/- for

For conveyance please

for Regn P.

S. O. (J)
DR
21/5/03

Registrar

DR
02/05/03
05

For Admision.

5/5/03

REGISTER

DR
5/5/2003
Registrar

Order No. 1 dated 6.5.2003

Heard.

The applicant has failed to make out a *prima facie* case with regard to the reimbursement of the medical claim submitted by him in respect of his daughter. The applicant has also failed to indicate which Rule of C.S. (Medical Attendance) Rules, 1947, has been contravened by the Respondents, for proper adjudication. In the said premises, this

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

Dr. Dr. 6.5.03
Copies of order /
Copies of OA issued to
all respondents & to parties.
Copy of said order
also issued to the
counsel for parties.

DRB
Co 14/05/03

Original Application is rejected. However,
liberty is given to the applicant to
approach the Tribunal in the matter,
removing the defect so pointed out. Send copies
of this order & OA to parties.

VICE-CHAIRMAN

MEMBER(JUDL.)

10/05/03